

आयकर अपीलीय अधिकरण न्यायपीठ रायपुर में।
**IN THE INCOME TAX APPELLATE TRIBUNAL,
RAIPUR BENCH, RAIPUR**

(Through Virtual Court)

**BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER
AND
SHRI JAMLAPPA D BATTULL, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.287/RPR/2017

निर्धारण वर्ष / Assessment Year : 2013-14

Smt. Alka Jain,
W/o. Pramod Kumar Jain,
Ward13, Main Road,
Gunderdehi, Balod (C.G.)
PIN 491 223
PAN : AEXPJ6339N

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer-1(2),
Bhilai (C.G.)
PIN 490 020

.....प्रत्यर्थी / Respondent

Assessee by : Shri R.B. Doshi, AR
Revenue by : Shri Sanjay Kumar, Sr. D.R.

सुनवाई की तारीख / Date of Hearing : 17.03.2022
घोषणा की तारीख / Date of Pronouncement : 30.03.2022

आदेश / ORDER

PER RAVISH SOOD, JM:

The present appeal filed by the assessee is directed against the order passed by the CIT(Appeals)-II, Raipur dated 14.09.2017, which in turn arises from the order passed by the A.O under Sec. 143(3) of the Income-tax Act, 1961, dated 31.03.2016 for assessment year 2013-14.

2. The appellant-assessee has filed a letter dated 08.03.2022 (received on 10.03.2022), wherein it is stated by her that in order to settle the aforesaid appeal pending before the Tribunal an application has been filed under the Direct Tax Vivad se Vishwas Act, 2020. During the course of hearing of the appeal, it was stated by the Id. A.R that the appellant-assessee has opted for Direct Tax Vivad se Vishwas Act, 2020 and the appropriate authority has also issued Form No.5 on 18.01.2022. Copy of the Form Nos. 1 to 5 have been placed on our record. Backed by the aforesaid facts it was requested by the Ld. A.R that the captioned appeal may be allowed to be withdrawn.

3. The Id. D.R did not controvert the aforesaid factual position as had been canvassed before us.

4. Since the matter in issue has been settled under the Direct Tax Vivad Se Vishwas Act, 2020 and in absence of any objection from the Learned Departmental Representative, we dismiss the appeal of the appellant-assessee as withdrawn.

Order pronounced in Open Court on 30th day of March, 2022.

Sd/-
JAMLAPPA D BATTULL
(ACCOUNTANT MEMBER)

Sd/-
RAVISH SOOD
(JUDICIAL MEMBER)

रायपुर/ RAIPUR ; दिनांक / Dated : 30th March, 2022
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-II, Raipur (C.G)
4. The CCIT, Raipur (C.G)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच, रायपुर / DR, ITAT, Raipur Bench, Raipur.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur.

		Date	
1	Draft dictated on	21.03.2022	Sr.PS
2	Draft placed before author	22.03.2022	Sr.PS
3	Draft proposed and placed before the second Member	.03.2022	JM
4	Draft discussed/approved by second Member	.03.2022	AM
5	Approved draft comes to the Sr. PS/PS	.03.2022	Sr.PS
6	Kept for pronouncement on	.03.2022	Sr.PS
7	Date of uploading of order	.03.2022	Sr.PS
8	File sent to Bench Clerk	.03.2022	Sr.PS
9	Date on which the file goes to the Head Clerk		

10	Date on which file goes to the A.R		
11	Date of dispatch of order		